

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI.

OA NO. 569/86

Date of decision: 30.6.92

Smt. Liza & anr. Vs. Union of India & Ors.

None for the applicants.

Dr. J.C. Madan, proxy counsel for Sh. P.P. Khurana, counsel for the respondents.

The learned proxy counsel for the respondents, by referring to the counter on behalf of the respondents, stated that the relief prayed for has since been granted to the applicants and presumably for the same reason, nobody is appearing on behalf of the applicants for the last so many dates.

In view of the above, the application is disposed of as having become infructuous.

Jalajih
(J.K. RASGOTRA)

MEMBER (A)

Devi
(T.S. OBEROI)

MEMBER (J)